

सम्बन्ध में वर्ष 1978-79 की सूचना उपलब्ध है, कथित अतारांकित प्रश्न के उत्तर में लोक सभा में प्रस्तुत कर दी गई है (वर्ष 1978-79 की अवधि में विदेशी कम्पनियों की 125 सहायकों कार्यरत थीं और तुलन-पत्र और लाभ तथा हानि लेखा उनमें 113 के उपलब्ध हैं)। उत्पादन का मूल्य कम्पनियों के लाभ तथा हानि लेखाओं में प्रत्यक्ष रूप से नहीं दर्शाया गया है किन्तु यह, बिक्री के मूल्य में व्यापक रूप से प्रति-विम्बित होता है। वर्ष 1978-79 की अवधि में विदेशी कम्पनियों की 141 शाखाओं और 113 सहायकों की देयताओं के आंकड़े क्रमशः सभा पटल पर रखे विवरण I और II में दिये गये हैं। (ग्रन्थालय में रखे गये। देखिए संख्या एल-टी-1546 80) ।

पूर्व वर्षों की समरूपक सूचना तैयार नहीं की गई है क्योंकि इस सूचना के संकलन में काफी समय और श्रम लगेगा जो सम्भवतः उपलब्ध होने वाले परिणामों के समानुपातिक नहीं होगा ।

Film Institutes

3150. SHRI N. DENNIS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of the film institutes set up by (1) Central Government and (2) State Governments; and

(b) the details of their functions?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUDBEN M. JOSHI): (a) The following film institutes have been set-up by the Central and the State Governments;

(i) Central Government—Film and Television Institute of India, Pune.

(ii) State Governments—Institute of Film Technology, Adyar, Madras, set-up by the Govt. of Tamil Nadu. S. J. Polytechnic Institute, Bangalore, set-up by the Govt. of Karnataka, also provides training in cinematography and sound engineering.

(b) Film and Television Institute of India, Pune;

This Institute was established in 1960 with the object of providing facilities for professional training in the art and technique of film making. It was re-named as Film and Television Institute of India after the facilities for training to Doordarshan employees were also provided. The Institute is working as a Society since 1st October, 1974. The Institute at present awards diplomas in the following disciplines:—

- (i) Cinematography
- (ii) Editing
- (iii) Direction
- (iv) Sound Recording and Sound Engineering.

Admission to the Institute is made on the basis of a written entrance examination, followed by an interview. 20 students are admitted for the first three disciplines and 12 for the course on Sound Recording and Sound Engineering. 7 seats are reserved for foreign students from Afro-Asian Countries. The training in the Film Wing in the Institute is theoretical as well as practical.

Institute of Film Technology, Adyar:

A section was originally started in Central Polytechnic, Madras in the year 1945 to train students in Cinematography and Sound Recording. Later, the section was upgraded as a separate Institute of Film Technology in the year 1960. At present, the

Institute offers the following courses:—

- (i) Direction and Screen Play Writing
- (ii) Cinematography
- (iii) Sound Recording and Sound Engineering
- (iv) Film Processing
- (v) Editing
- (vi) Acting

Students are selected from Tamil Nadu and other States in India and also from abroad on the basis of merit.

Approval of Appointments of Directors of Companies in West Bengal

3151. DR. A. U. AZMI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that large number of applications have been received for Central Governments approval to the appointments/re-appointments of Managing Directors/whole-time Directors during the year 1980 from the Companies registered with the Registrar of Companies, West Bengal;

(b) whether the same have been pending for Governments decisions on such appointments, fixing of remunerations including perks, etc;

(c) if so, the facts thereof, the names of each such Companies, profits earned by each of them during the last three years and names of each such incumbents etc.; and

(d) what steps are being taken to dispose of the application without further delay?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) to (d). Applications under Section 269 of the Companies Act, 1956 for the appointment/reappointments of Managing Directors/Wholetime Directors of public limited companies and

private companies which are subsidiaries of public limited companies and for payment of remuneration are received in the Department in respect of all companies, and no separate data with regard to applications from companies registered with the Registrar of Companies, West Bengal are maintained by the Department. The collection of these data will involve considerable time and labour which may not be commensurate with the results likely to be achieved particularly in view of the fact that the Hon'ble Member has also desired to have the information relating to the names of each such company, profits earned during the last three years and the names of the incumbents etc.

According to the existing practice, the applications received from companies regarding appointment and payment of remuneration of the managerial personnel are disposed of within a period of 60 days. On receipt of the application, an initial scrutiny is made to find out if all the required information and the resolution of the company in a General Meeting of shareholders have been furnished. The companies are promptly advised of any deficiencies noticed in the application. The proposals of the companies are examined in the light of the report of the Registrar of Companies which contains information about complaints of any, against the management and the inspection/investigation if any that may have been carried out of its books of account and the follow up action taken thereon. These data are relevant for considering if the person proposed for appointment is 'fit and proper' to hold the post in question, and if the appointment of such a person is not likely to be against the public interest.

The Delhi High Court had struck down the 1978 executive guidelines on managerial remuneration as illegal and ultravires the provisions of the Companies Act, 1956. The matter was taken in appeal by Government to the Supreme Court. The Supreme Court